

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 397/MP/2026 along with IA No. 136/2026

Subject : Petition under Section 79 of The Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment.

Petitioner : GRT Jewellers (India) Private Limited (GRTJPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, GRTJPL
Ms. Harsha k Rao, Advocate, GRTJPL
Shri Robin Singh, Advocate, GRTJPL
Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN
Shri Shubham Arya, Advocate, CTUIL
Shri Anik Majumder, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking cancellation of the connectivity granted to the Petitioner at Tuticorin-II PS Pooling Station at 230 kV for its 150 MW ISTS-connected Solar Power Project on the LoA route, together with return of the Connectivity Bank Guarantees (Conn BGs) without encashment. The learned counsel further referred to the pleadings, recapitulated the issues involved in the matter, and submitted that the Punjab State Electricity Regulatory Commission (PSERC) had not granted approval under Section 86(1)(b) of the Act, which consequently necessitated the termination of the PPA. The learned counsel accordingly submitted that the Commission has passed the order in Petition No.11/SM/2026 on 10.7.2026 to address the issue of stranded connectivity obtained under the LoA route due to the PPAs not fructifying. The learned counsel further submitted that the Petitioner's case stands on a higher footing than an entity having connectivity based on the LoA, wherein no PPA has been signed for more than 12 months, as in the Petitioner's case, though the PPA was signed, it came to an end due to the non-approval of PSA by PSERC and, in such circumstances, the Petitioner ought to be permitted to surrender/ relinquish its connectivity without encashment of BGs/ equivalent amounts.



2. Learned counsel for the Respondent, SJVN, submitted that SJVN has filed its reply to the Petition along with the information sought by the Commission.
3. Learned counsel for the Respondent, CTUIL, sought additional time to file its reply/ written submissions in the matter.
4. Considering the above, the Commission directed CTUIL to file its reply/ written submissions in the matter within a week with a copy to the Petitioner, who may file its response, if any, within two weeks thereafter.
5. The Petition remained part-heard and will be listed for the hearing on **12.11.2026**.

By Order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**